

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2336  
ANSWERED ON:08.12.2011  
FOREIGN TRIBUNALS IN ASSAM  
Ajmal Shri Badruddin

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is planning to provide basic facilities to the Foreigner's Tribunals in Assam to ensure speedy disposal of the cases;
- (b) if so, the details thereof;
- (c) whether there is acute shortage of Judges in Tribunals resulting in slowdown in the process of disposal of cases;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard to issue necessary instructions for smooth functioning of these Tribunals?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

- (a) & (b) : Expenditure incurred by the Government of Assam on the administration of Foreigners Tribunals is cent percent reimbursable by the Ministry of Home Affairs. An amount of Rs.1.27 crore was provided to Government of Assam in the year 2007-08 for office infrastructure and equipments for the Foreigners Tribunals. Further, an amount of Rs.27.00 lakhs was released in 2010-11 in this regard.
- (c) & (d) : Out of 36 Foreigners Tribunals set up in Assam, seven positions are lying vacant. In order to fill these vacancies, Registrars of various High Courts have been requested to send panel of the retired/sitting Additional District Judges and District Judges. The terms and conditions for appointment of judicial officers as members of Foreigners Tribunals have been revised in January, 2011.
- (e) : The functioning of Foreigners Tribunals is reviewed periodically in the Ministry of Home Affairs. The Government of Assam has been advised to prepare an Action Plan for disposal of pending cases and smooth functioning of the Foreigners Tribunals.